

THE HIGH COURT OF ORISSA: CUTTACK

STANDING ORDER NO. 3 OF 2018

It is hereby informed to all concerned that in view of direction of Hon'ble the Supreme Court of India Dtd.20.11.2018 passed in Criminal Appeal No. 1256 of 2017 (Hari Om@ Hero Vrs. State of U.P), the records which are required to be transmitted to the Hon'ble Supreme Court of India for reference shall be translated in English language from vernacular language as required under Article-348 of the Constitution of India..

The above direction of the Hon'ble Apex Court be followed scrupulously with immediate effect.

ADMINISTRATIVE DEPARTMENT
Dated, Cuttack, 7th December, 2018

By Order of the Chief Justice


7/12/2018
REGISTRAR (JUDICIAL)

Memo No. 12553(120) Dated 07/12/2018

[XI-23/2018]

Copy forwarded to

1. All Officers of the Court,
2. Sr. Principal Secretary /Addl. Principal Secretary/Sr. Secretaries/ Secretaries/ P.As to place before Hon'ble Judges for kind information.
3. All Superintendents of the Court
4. Peskar, Law Zima Court
5. Technical Director, NIC for uploading the same in the official website of the Court.
6. Notice Board of the Court

for information and necessary action.


SPECIAL OFFICER (SPL. CELL)